

Government of India
Ministry of Finance
(Department of Revenue & Insurance)

...
New Delhi, the 1st January, 1975.

NOTIFICATION
(INCOME-TAX)

No. 810 (F.No. 404/221/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri J.S.Mann, Vijay Kumar and H.R.Chhabra who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri K.L.Batra, B.K.Shingari and S.K. Soni as Tax Recovery Officers made under Notification Numbers 194 (F.No. 404/35/71-ITCC) dated the 18th June, 1971, 385 (F.No. 404/177/73-ITCC) dated the 18th June, 1973 and 138 (F.No. 404/255/72-ITCC) dated the 14th July, 1972 respectively are hereby cancelled with effect from the date S/Shri J.S.Mann, Vijay Kumar and H.R.Chhabra take over as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date S/Shri J.S.Mann, Vijay Kumar and H.R.Chhabra take over charge as Tax Recovery Officers.



(T.R. Aggarwal)

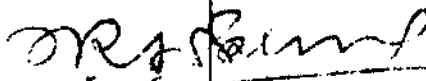
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 810 (F.No. 404/221/74-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All the Directors of Inspection.
3. The Director, IIS(DT), Staff College, Nagpur.
4. The Comptroller & Auditor General of India, New Delhi (25 copies).
5. The Chief Secretary, Delhi Administration, Delhi.
6. The Accountant General, Central Revenues, New Delhi.
7. Shri P.H. Ramchandani, Joint Secretary and Legal Advisor, Ministry of Law, New Delhi.
8. All Sections/ Officers in Board's office.
9. Bulletin Section (3 copies).
10. Guard File.
11. The Commissioner of Income-tax, Delhi-I, New Delhi.



Deputy Secretary to the Government of India

*Nagpur.
No. 30/ITCC/891/248/13F/74.